

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA  
UNSTARRED QUESTION NO. 4135  
TO BE ANSWERED ON 13.08.2015

COMPENSATION UNDER PMGSY

4135. DR. BHOLA SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that most of the villagers are losing their land due to implementation of Pradhan Mantri Gram Sadak Yojana (PMGSY) and if so, the details thereof;
- (b) whether the Government has formulated any policy for paying compensation to the villagers whose land has been taken to construct roads under PMGSY and if so, the details thereof; and
- (c) whether the Government has paid any compensation to those villagers whose land has been taken for construction of PMGSY in the last three years and the current year, if so, the details thereof and if not, the reasons therefor ?

ANSWER  
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SHRI SUDARSHAN BHAGAT)

(a) to (c): "Rural Roads" is a State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one-time special intervention of the Government of India to improve the Rural Infrastructure through construction of all weather roads. As per the PMGSY guidelines, it is the responsibility of the State Government/District Panchayat to ensure that land is available for taking up the proposed road works. A certificate of land availability is mandatorily furnished with each proposed road work by the concerned State Government. As such PMGSY does not provide fund for land acquisition for construction of road works. However, the State Government may take up acquisition at its own cost and also lay down guidelines for voluntary donation, exchange or other mechanisms to ensure availability of land for PMGSY road works.

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